

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No.214 – Cont.A/3(AHM)2023
ITEM No.215 – IA/785(AHM)2023
ITEM No.216 – IA/786(AHM)2023
in
CP(IB)/114(AHM)2021

Proceedings under Section 7

IN THE MATTER OF:

AKZO Nobel India Ltd
(Financial Creditor)
V/s
Jivanjoyt Motors Pvt ltd

.....**Applicant**

.....**Respondent**

Order delivered on 15/04/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Sourit Arora Adv. & Mr. Ajay Kumar Jain
For the Respondent : Ms. Ravi Pahwa, Adv. for R-2.
Mr. Rasesh Sanjanwala, Sr. Adv. a.w Ms. Poonak
Mathur, Adv. & Mr. Gaurav Mathur, Adv. for R-6
Ms. Priyal Parikh, Adv. for R-4 & 5

ORDER

Cont.A/3(AHM)2023

List for further consideration on 10.06.2024.

IA/785(AHM)2023 &IA/786(AHM)2023

Learned Counsel for the applicant submitted that they have received the copy of reply from respondent no.4 & 5. Learned Senior Counsel for respondent no.6 seeks time to file reply and raised certain objections that the transactions were genuine and the property belonged to the personal guarantor. Ld. Counsel for the liquidator stated that there was a forensic report as basis for filing this application. He was directed to serve a copy of the report to all respondents immediately. Reply to be filed by all respondents within one-week of receipt and are directed to remain present on the next date of hearing.

List for further consideration on 10.06.2024.

-Sd-

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

CHITRA HANKARE
MEMBER (JUDICIAL)